

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition (Civil) No.288/2022

G. ABHINAV

Petitioner(s)

VERSUS

THE MEDICAL COUNSELLING COMMITTEE (MCC) & ORS.

Respondent(s)

(With IA No.60571/2022-EXEMPTION FROM FILING AFFIDAVIT)

Date : 29-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLIFor Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Milind Kumar, AOR
Ms. Tanvi, Adv.
Ms. Aditi gupta, Adv.For Respondent(s) Ms. Aishwarya Bhati, ASG
Ms. Ruchi Kohli, Adv.UPON hearing the counsel the Court made the following
O R D E R

- 1 Since the admissions have been completed, we are not inclined to entertain the petition under Article 32 of the Constitution. However, since the registrations for the ensuing year stand closed, on the request of Mr Gopal Sankaranarayanan, senior counsel, we permit the petitioner to submit a representation to the Ministry of Health and Family Welfare for extension of time for registration, which may be considered sympathetically in accordance with law.
- 2 The Writ Petition is accordingly disposed of.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. - cum - P.S.(SAROJ KUMARI GAUR)
Court Master